# NATIONAL COMPANY LAW APPELLATE TRIBUNAL, CHENNAI (APPELLATE JURISDICTION)

### Company Appeal (AT) (CH) (Insolvency)No. 50 of 2021

(Under section 61 (1)read with Section of the Insolvency and Bankruptcy Code 2016) (Arising out of Order dated 20.7.2020 in MA No.1433 of 2019 in CP/941/IB/2018 passed by the Hon'ble National Company Law Tribunal, Chennai Bench

#### In the matter of:

Regional Provident CommissionerAppellantEmployees Provident Fund OrganisationAppellantRegional Office : 100 Ft.Dargah Road, Kazipet,Warangal, Telengana 506 004.

V.

Vandana Garg Respondent No.1 (Resolution Professional of M/s GVR Savarkar Marg. Shinvaji Park, Dadar, Mumbai 400028

UV Asset Reconstruction Company LimitedRespondent No.2(Resolution Applicant)704, 7th Floor, Deepali Building, 93, Nehru PlaceNew Delhi 110019

Present :

For Appellant	:	Mr.Manish Dhir, Advocate
For Respondent No.1 For Respondent No. 2		Mr.Rajeev K.Panday, Advocate Mr. Alwin Godwin, Advocate

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## (VIRTUAL MODE)

Heard Mr. Rajeev K Panday, Learned Counsel appearing for the Petitioner/ Respondent No. 1 in IA No. 63/2021.

It is represented on behalf of the Respondent No. 1 that there has occasioned a delay of 13 days in filing the Reply/Response/Counter of the Respondent No. 1 and according to the Learned Counsel for the Respondent No. 1 that several employees of the 'Corporate Debtor' left the 'Corporate Debtor' from 2014 etc., Therefore, verification of documents and information in the matter could not be done in a time bound manner with a view to draft the Reply and there has occasioned 13 days delay which neither wilful nor wanton, but due to the aforesaid reasons.

In view of the fact that I A No. 63/2021 in Comp App (AT) (Ins) No. 50 /2021 TR seeking to condone the delay of 13 days in filing Reply/Response/Counter before this 'Tribunal' which is purely a matter between the 'Applicant/Respondent No. 1' and that of this 'Tribunal, this 'Tribunal' by taking a lenient, liberal and purposeful view condones the delay in question in the interest of justice.

I A No. 63/2021 is allowed. No costs.

Heard Mr. Manish Dhir, Learned Counsel appearing for 'Appellant'. Also, this 'Tribunal' has heard the arguments advanced on behalf of the Respondent No. 1 by Mr. Rajeev K Panday, Learned Counsel for the Respondent No. 1

For arguments of Respondent No. 2 side in main 'Appeal' at request of Mr. Alwin Godwin, Learned Counsel for Respondent No. 2, the matter is adjourned to 26.04.2021.

In the mean while the 'Notes of Submissions' of Respondent No. 2 is required to be filed before the 'office of the Registry' today itself, without fail.

The 'Office of the Registry' is directed to List the matter on 26.04.2021.

[Justice Venugopal M] Member (Judicial)

[ V.P. Singh] Member (Technical)

22.04.2021

KΜ